

A. VENKATESWARA REDDY
REGISTRAR GENERAL



HYDERABAD
Dated: 25.02.2021

(Off): 2344 6166
(Fax): 2344 6155

ROC No.394/SO/2020

To
All the Unit Heads
in the State of Telangana.

Sir/Madam,

Sub: High Court for the State of Telangana -Order dated 24.02.2021 in Suo-motu Writ petition Urgent No. 1/2021 - Communicated for compliance - Reg.

Ref: 1) Notification in Roc.No.394/SO/2020, dated 27.03.2020.

2) Orders dated 27.03.2020, 08.06.2020, 14.07.2020, 13.08.2020, 07.09.2020, 30.09.2020, 04.11.2020 and 25.11.2020 in Suo-motu WP No. Urgent 1/2020 passed by the Hon'ble Full Bench.

3) High Court's letters in Roc.No.394/SO/2020, dated 09.06.2020, 15.07.2020, 14.08.2020, 08.09.2020, 30.09.2020, 04.11.2020 and 30.11.2020.

4) Orders dated 15.12.2020 and 27.01.2021 in WP Urgent No. 2/2020 passed by the Hon'ble Full Bench.

5) High Court's letter in Roc.No.394/SO/2020, dated 17.12.2020 and 29.01.2021.

6) Order dated 24.02.2021 in Suo-Motu WP Urgent No. 1/2021 (earlier WP Urgent No. 2/2020) passed by the Hon'ble Full Bench.

Adverting to the subject and references cited, the Hon'ble Full Bench of the High Court while hearing the Suo-Motu WP Urgent No.1 of 2021 on 24.02.2021 has passed the following order:

"1. By virtue of earlier orders, it was directed that interim orders passed by the District Courts shall continue to operate till 26.02.2021.

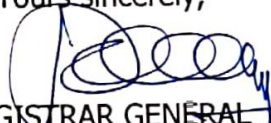
2. In the interregnum, it has been decided to resume the Courts physically in all the District Courts, except a few in Hyderabad and Ranga Reddy Districts. Further, the High Court has also started functioning partly physically and partly virtually with effect from 22.02.2021.

3. In view of the aforesaid developments, it is deemed appropriate to direct that the previous orders directing that stay orders passed by the District Courts shall continue, shall operate until 13.03.2021. Thereafter, it is left to the parties to approach the concerned Courts for passing appropriate orders in their respective cases.

4. The present petition is being closed."

Therefore, while enclosing a copy of the order dated 24.02.2021 in Suo-Motu WP Urgent No. 1/2021 passed by the Hon'ble Full Bench, I request you to follow the directions of the Hon'ble Court. All the Unit Heads are further requested to communicate the same to the Presiding Officers in their Unit for compliance of the orders of the High Court.

Yours sincerely,


REGISTRAR GENERAL
25/02/21

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

WEDNESDAY, THE TWENTY FOURTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY ONE

PRESENT

**THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
AND
THE HON'BLE SRI JUSTICE M. S. RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A. RAJASHEKER REDDY**

SUOMOTU WRIT PETITION URGENT NO: 1 OF 2021

IN RE:

Letter dated 11.12.2020 received from Chairman, Bar Council of the State of
Telangana – Order dated 25.11.2020 in Suo Motu WP No.Urgent No.1 of 2020 –
Request for extension of Interim Orders.

This petition coming on for hearing, upon perusing the letter dated 11.12.2020
filed by the Chairman, Bar Council of State of Telangana, the Court made the following:

ORDER

Item No.1

THE HON'BLE THE CHIEF JUSTICE HIMA KOHLI
THE HON'BLE SRI JUSTICE M.S.RAMACHANDRA RAO
AND
THE HON'BLE SRI JUSTICE A.RAJASHEKER REDDY

SUOMOTU WRIT PETITION URGENT No.1 of 2021

ORDER: (Per the Hon'ble the Chief Justice Hima Kohli)

1. By virtue of earlier orders, it was directed that interim orders passed by the District Courts shall continue to operate till 26.02.2021.
2. In the interregnum, it has been decided to resume the Courts physically in all the District Courts, except a few in Hyderabad and Ranga Reddy Districts. Further, the High Court has also started functioning partly physically and partly virtually with effect from 22.02.2021.
3. In view of the aforesaid developments, it is deemed appropriate to direct that the previous orders directing that stay orders passed by the District Courts shall continue, shall operate until 13.03.2021. Thereafter, it is left to the parties to approach the concerned Courts for passing appropriate orders in their respective cases.
4. The present petition is being closed.

//TRUE COPY//

Sd/- K. VENKAI AH
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Chairman, Bar Council of the State of Telangana. Hyderabad
2. The Section Officer, Special Officer Section, High Court for the State of Telangana at Hyderabad.
3. The Registrar (Judicial -- I), High Court for the State of Telangana at Hyderabad.
4. The Registrar General, High Court for the State of Telangana at Hyderabad
5. Two CD Copies

MBC

